

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/5571/2021**

This the 26<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mushtaq Ahmed

.....Applicant

(Advocate:- Mr. Sachin Dogra)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant submits that the T.A. has become infructuous and it may be dismissed as such.

2. Accordingly, the T.A. is dismissed as having become infructuous.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**